

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a). Yes, Sir.

(b) In the Memorandum it has been stated *inter-alia* that on account of the permission granted to one unit (Floorco At Ammendivilai in Tamilnadu) for the manufacture of mats on mechanised looms the future of 20,000 workers employed in the manufacture of coir mats in the handloom sector is in grave danger. They have requested the Ministry of Industry :—

(a) to order a judicial enquiry as to how licence came to be given for mechanised production of coir mats in Floorco, contrary to Government's accepted policy.

(b) to prohibit the production on mechanised looms of coir mats which can be produced on handlooms.

(c) to accept the recommendation of the Coir Board not to renew the licence given to Floorco to produce coir mats on mechanised looms and to reconsider the direction of the Government to give licence.

The points made in the joint Memorandum will be taken into account while considering the renewal of registration of this unit.

(c) and (d) The Coir Board at its meeting held on 8th February, 1982 passed a resolution requesting the Government to reconsider its decision to allow production and export of machine-made mats by the unit of M/s Alleppey Co. Ltd. (TAC Floorco at Ammendivilai in Tamilnadu). This was examined by the Government and it was observed that there was no change in the facts of the case, from the time the Government took a decision in 1980, to renew the registration; warranting reconsideration of the decision. In order to safeguard the interest of the handloom sector, a 100% export

obligation has already been imposed on the machine-made mats manufactured by this Company. The Coir Board was informed accordingly in June, 1982.

Assent to Kerala Bills

1665. SHRI A. NEELALOHTTHASAN NADAR:
SHRI E. BALANANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Bills passed by the Kerala Legislative Assembly are pending with Government for President's assent;

(b) the particulars of the pending Bills;

(c) when the assent is likely to be given; and

(d) the reasons for delay in giving assent?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS P. VENKATASUBBAIAH) : (a) to (d) The required information is given in the enclosed statement.

Statement

Parts of the Question (a) and (b)

The following four Kerala Bills are pending assent of the President as on September, 30, 1982.

1. The Kerala Casual, Temporary and Badli Workers (Wages) Bill, 1977.

2. The Public Property (Prevention of Destruction and Loss) Bill, 1978.

3. The Kerala Cashew Workers Relief and Welfare Fund Bill, 1979.

4. The Kerala Land Reforms (Amendment) Bill, 1980.

(c) and (d). These Bills under consideration of the Central Govern-

ment. In respect of three of them the consent of the State Government are awaited. The State Government will be apprised of the position as soon as a decision is taken in each case.

“Import of Electronic Components”

1666. SHRI A. NEELALOHITHADASAN NADAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the private sector TV manufacturers have been dominate and the Electronic Components Industries Association has asked the Government to lift the ban and allow them to import electronic components;

(b) whether it is also a fact that the electronic components are manufactured and available in plenty in India;

(c) whether allowing of import of electronic components will cause considerable hardship to the electronic components by Industries which have been established in the public sector by Keltron of Kerala and the Punjab Industrial Development Corporation; and

(d) if so, what is the reaction of Government in this respect?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) No, Sir.

(b) Yes, Sir.

(c) and (d) No complaints have been received regarding Government's approach to Import Policy with reference to import of electronic components, though representations have been received regarding the status of certain specific items from time to time. These representations are looked into carefully.

News Item “Progress Reports of 20-Point Programme Withheld”

1667. SHRI A. NEELALOHITHADASAN NADAR;
SHRI N.K. SHEJWALKAR;
SHRI MOHAN LAL PATEL :

Will the Minister of PLANNING be pleased to state:

(a) whether Government have noticed the press report that “Progress reports of 20-Point Plan withheld” on the first page of the ‘Indian Express’ dated 15 August, 1982; and

(b) if so, the reaction of Government on the report?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The Press report Captioned “Progress reports of 20-Point Plan withheld” that appeared in the Indian Express in its issue dated 15 August, 1982 have come to the notice of the Government.

(b) Information on the progress of the 20-Point Programme is being regularly supplied to the Press in the form of Press releases and feature articles.

Assent to West Bengal Land Reforms (Second Amendment) Bill 1981

1668. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the West Bengal Land Reforms (Second Amendment) Bill, 1981 has been refused President's assent recently; and